IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 486 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 23/04/2025 in W.P. No. 12159 of 2025 on the file of the High Court.

Between:
Sri Bhavana Rishi Coop. House Building Society LTD, (TBC. No. 273), Kapra Mandal, Medchal-Malkajgiri District, Having its office at Padmasali Township, Saketh Road, Kapra, Jai Jawan Colony Post, Hyderabad -5000103, Telangana, Represented by its President, Seeta Anjaneyulu.

...APPELLANT

AND

1. The Government of Telangana, Rep. by the Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Medchal - Malkajgiri District, Telangana.
3. The Revenue Divisional Officer, Keesara Division, Medchal Malkajgiri District, Telangana.
4. The Mandal Revenue Officer, Kapra Mandal, Medchal Malkajgiri District, Telangana.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to not to interfere with the peaceful possession of Appellants land admeasuring Ac. 2.35 Gts. in Sy. No. 158 of Kapra (M), Medchal-Malkajgiri District pending disposal of the present Writ Appeal.

Counsel for the Appellant : SRI B.MAYUR REDDY, Sr.Counsel, rep.,
. SRI SAI SUMED YASASWI KONDAPALLI
Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM,
. GP FOR REVENUE

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.486 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri B. Mayur Reddy, learned Senior Counsel represents Sri K. Sai Sumed Yasaswi, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. Learned Senior Counsel for the appellant seeks permission of this Court to withdraw this Writ Appeal with liberty to the appellant to file an appropriate application in pending W.P.No.12159 of 2025 for considering its pending interim relief and for advancement of the date.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. In the interest of justice, it is observed that in the event of filing such application by the appellant by tomorrow (30.04.2025), we have no doubt that the learned Single Judge will look into it before ensuing summer

vacation. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

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SECTION OFFICER

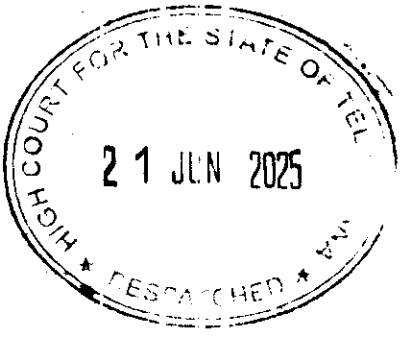
To,

1. One CC to SRI SAI SUMED YASASWI KONDAPALLI, Advocate. [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

BSK
LS

HIGH COURT

DATED:29/04/2025



JUDGMENT

WA.No.486 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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21/04/25